

**Central Electricity Regulatory Commission  
New Delhi**

No. L-1/18/2010-CERC

28th June, 2010

**ADDENDUM**

The following regulation in the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 shall be corrected as under:

In page 128, after sub-clause (18) of clause (5) of Regulation 6, a new sub-clause, namely, 6.5.18(a) shall be added as under:

“6.5.18(a). Notwithstanding anything contained in Regulation 6.5.18, in case of forced outages of a unit, for those stations who have a two part tariff based on capacity charge and energy charge for long term and medium term contracts, the RLDC shall revise the schedule on the basis of revised declared capability. The revised declared capability and the revised schedules shall become effective from the fourth time block, counting the time block in which the revision is advised by the ISGS to be the first one.”

Sd-  
(Alok Kumar)  
Secretary

Note: The principal regulations were published on 28.4.2010 in Part III-Section 4 of G.I. No.115 .